
(2020) 03 CAL CK 0082

In the Calcutta High Court

Case No : C. Appeal From Order (FMA) No. 314 Of 2016, Civil Application (CAN)
No. 5461 Of 2017

Magma HDI General Insurance Company Limited

APPELLANT

Vs

Papi Roy & Ors

RESPONDENT

Date of Decision : 02-03-2020

Acts Referred:

Citation : (2020) 03 CAL CK 0082

Hon'ble Judges : Rajasekhar Mantha, J

Bench : Single Bench

Advocate : Kamal Krishna Das, Krishanu Banik

Final Decision : Disposed Of

Judgement

Particulars,Amount (Rs.)

Monthly income of the victim/deceased be assessed

as Rs.4,000/-,"4,000.00

Annual income of the victim/deceased would be

(Rs.4,000 x 12),"48,000.00

Future prospect 40%., "19,200.00

Total Income,"67,200.00

1/3rd deduction (Rs.67,200/- - Rs.22,400/-),"44,800.00

Use of multiplier 18 (Rs. 44,800/- x 18),"8,06,400.00

General Damages,"70,000.00

Amount withdrawal,"4,00,000.00

Total,"4,76,400.00

In view of the disposal of the appeal itself, the connected application being CAN 5461 of 2017 is also disposed of.",

There will be no order as to costs.,

Urgent photostat certified copy of this order, if applied for, be given to the parties upon compliance of all formalities.",